

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 35

CP(IB) No. 215/Chd/Pb/2022

Under Section 94, IBC 2016

In the matter of:

Sanjay Gupta, PG, Supreme Tex Mart Ltd.

.....Petitioner

Present through Video Conferencing:

Ms. Divya Sharma, Advocate for the petitioner.

Report verifying the antecedents of Mr. Bishwa Ranjan Chatterjee, proposed RP has been received from the Registry and no adverse remarks have been found against him. Therefore, Mr. Bishwa Ranjan Chatterjee is appointed as Resolution Professional. He is directed to comply with the provisions of Section 99 and file report accordingly within two weeks.

In the meantime, issue limited notice of this petition to the creditor(s) for presence, returnable on 24.03.2023. Learned counsel for petitioner is directed to file affidavit to that effect that notice has been served upon creditor(s) with proof of service before the next date of hearing. List on 24.03.2023.

**Sd/-
(Subrata Kumar Dash)
Member (Technical)**

**Sd/-
(Praveen Gupta)
Member (Judicial)**

February 17, 2023

VN